

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH LUCKNOW
(HEARING THROUGH VIDEO CONFERENCING)**

Sl. No. 2

**Condonation Appl: 332/01124/2020
In Diary No. 2353/2020 (O.A. No. 332/00291/2020)**

Dated: 10.11.2020

HON'BLE MR. A. MUKHOPADHAYA, MEMBER (A)

S. Sunanda, aged 50 yrs, W/o Shri P.S. Jaya Sankar,
D-4/2, IGRUA Colony Fursatganj Airfield, Amethi 229 302
(UP)

..... Applicant

By Advocate : Shri Anupam Verma

VERSUS

1. Chairman, Indira Gandhi Rashtriya Uran Akademi, IGRUA Governing Council, 'B' Block, Rajiv Gandhi Bhawan, Safdarjung Airport, New Delhi-110 003.
2. The Secretary, Ministry of Civil Aviation, Rajiv Gandhi Bhawan, Safdarjung Airport, New Delhi-110 003.
3. The Director, Indira Gandhi Rashtriya Uran Akademi, Fursatganj Airfield, Amethi-229 302.

..... Respondents

By Advocate: Shri Yogesh Chandra Bhatt.

ORDER (ORAL)

BY HON'BLE MR. A. MUKHOPADHAYA, MEMBER (A)

Heard both the learned counsel on condonation of delay application No. 1124/2020 in Diary No. 2353/2020.

2. At the outset, learned counsel for the applicant, Shri Anupam Verma, stated that pursuant upon this Court

rejecting the applicant's plea for reinstatement in service in an earlier O.A No. 485/2018 read with the Review Application No. 04/2020, the applicant approached the respondents for settlement of her retirement/termination dues. He stated that as such therefore, there has been no substantive delay on part of the applicant in pursuing the matter as the entire matter was under adjudication earlier, first in the Hon'ble High Court and then in this Tribunal. He also stated that retiral / termination dues constitute a continuing cause of action as has been ruled by the higher courts and the Hon'ble Apex Court in a catena of cases and pleaded, therefore that the application for condonation of delay, if any should still be determined, be accepted.

3. Shri Y. C Bhatt, learned counsel for the respondents, also has no objection to the allowance of this application for condonation of any delay that may have occurred in filing this case.

4. Accordingly, looking to the consensus amongst opposing counsel on this issue, the present application No. 1124/2020 for condonation of delay presently in Diary No. 2353/2020 which does not specifically quantify the delay involved, if any, is allowed. Registry is directed to allot regular O.A No. to this instant case.

5. Accordingly, Original Application No. 291/2020 was allotted to this case and the matter was taken up for hearing.

6. At the very outset, learned counsel for the applicant stated that the subject matter of the O.A is also the subject of a representation dated 23.07.2020, (Annexure A-1), which is still pending disposal by the respondents. He stated that he would be satisfied if a direction is given to the respondents to dispose of the said representation in accordance with the law within a fixed time period.

7. Shri Y.C Bhatt, counsel for the respondents has no objection to this.

8. Accordingly, without entering into the merits of the case, the matter is disposed of with a direction to the respondents to dispose of the representation dated 23.07.2020 submitted by the applicant in accordance with law, by way of a reasoned and speaking order within a period of one month after receipt of a certified copy of this order.

9. Accordingly, O.A No. 291/2020 stands disposed of.

10. There shall be no order as to costs.

(A.Mukhopadhyaya)
Member (A)

JNS